

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.1043 / (MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: Indus Finance Ltd.
V/s.
Quantum Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

① Mr. Rohit Gupta alw
Mr. Nikhil Rajani i/b
Ms. V. Deshpande & Co
for JM Financial Asset Reconstruction Co. Ltd
the Applicant in Company Application
No. 432 of 2017

} Advocate


2) Vinay + Jagtap
1/2
Neha Jagtap fms

Advocate

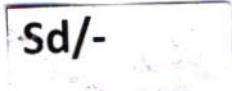

ORDER

CP No. 1043/I&BP/NCLT/MB/MAH/2017

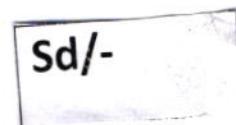
On MA 432/2017 moved by the Financial Creditor namely; JM Financial Asset Reconstruction Co. Pvt. Ltd., since the said Financial Creditor has sought for withdrawal of the MA 432/2017, the same is hereby **dismissed** as withdrawn.

Since neither Resolution Professional has yet been appointed nor Interim Resolution Professional has been confirmed as Resolution Professional in this case, the Committee of Creditors are hereby directed to hold meeting of Committee of Creditors within one week hereof to take further steps in respect to Insolvency Resolution Process.

For this Bench cannot extend time of Insolvency Resolution Process unless a decision is taken by the Committee of Creditors, for this Bench has already given direction to hold Committee of Creditors meeting within one week hereof, MA 222/2017 is also **dismissed** as infructuous in the light of the direction given above.



V. NALLASENAPATHY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)